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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.579 OF 2005
Cuttack this the 3rd day of July, 2006

CORAM:

THE HON'BLE MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN
AND
THE HON'BLE MR.B.B.MISHRA, MEMBER(ADMINISTRATIVE)

Malha...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Advocate for the Applicant:

M/s.N.R.Routray
S.Mishra

Advocate for the Respondents:

Mr.O.N.Ghosh

ORDER

MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN:

The applicant has filed this Original Application praying for direction to Respondent-Railways for grant of 1st Financial Upgradation under the A.C.P. Scheme.

2. In the counter – reply filed, the Respondents have submitted that as per her eligibility the applicant is entitled to get the benefit under the A.C.P. Scheme with effect from 15.9.2000 and accordingly, steps are being taken for drawing and disbursement of arrears arising out of the said A.C.P. benefit in favour of the applicant.

3. We have heard the learned counsel for the parties.

4. Since the Respondents have conceded grant of A.C.P. benefit in favour of the applicant with effect from the date she is entitled to, we are of the considered view that there remains nothing more to be adjudicated by this Tribunal. We, however, direct the Respondent-Railways to draw and disburse the arrears under the A.C.P. benefit in favour of the applicant within a period of three months from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of having become infructuous. No costs.


(B.B.MISHRA)
MEMBER(ADMN.)


(B.PANIGRAHI)
CAIRMAN